Delhi, for the year 1987-88, together with the Auditors' Report on the Accounts.

- (b) Annual Repoit and Accounts of the Population Research Centre, JSs Institute of Economic Research Vidyagiri, Dharwad, for the year 1987-88, togethe_r with the Auditors' Report on the Accounts,
- (c) Annual Report and Accounts of the Population Research Centre, Faculty of Science, Baroda, for the year 1987-88.
- (d) Annual and Audited Accounts of the Population Research Centre, Institute for Social and Economic Change, Bangalore, for the Ye"r 1987-88.
- (e) Annual Report and Audited Accounts of the Population Research Centre Department of Economics, Lucknow, for the year 1987-88.
- (O Annual Report and Audited Accounts of the Population Research Centre, Gokhale Institute of Politics and Economics, Pune, for the year 1987-88.
- (g) Annual Report and Accounts of the Population Research Centre, Department of Demography and Population Studies, Kariavattam, Kerala, for the year 1987-88.
- (h) Annual Report and Accounts of the Population Research Centre, Department of Statistics, Patna for the year 1987-88, together with the Auditors' Report on the Accounts.
- (i) Annuil Report and Accounts of the Population Research cen're. Institute of Rural Heilt'n and Family Welafre Trust, Gandhigram, Tamil j Nadu, for the year 1987-88, together with the Auditors' Report on the Accounts
 - (j) Statement giving reasons for the delay in laying the paper mentioned at (a) to (i) above.

[Placed in Library. Se, No. LT-7444) to 7452/89.1

- III. (a) Annual Report and Audited Accounts of the Institute of Post Graduate Teaching and Research Gujarat Ayurved Univers[^] Jamnagar, for the year 1987-88.
 - (b) Review by Government on the working of the Institute.
 - (c) Statement giving reason_s for the delay in laying the Paper men tioned at (a) above,

¹ [Placed in Library. See No. LT-7443/89.]

- IV. (a) Annual Report and Accounts of the Vishwayatan Yogashram, New Delhi, for the year 1987-88, together with the Auditors' Report on the Accounts.
 - (b) Review by Government on the Annual Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at fe) above.

[Placed in Library. See No. LT-7453/89.]

V. Statement (in English and Hindi) giving reasons for not laying the Annual Report and Audited Accounts of the Central Research Institute for Yoga, New Delhi, for the year 1987-88, within the stipulated period.

[Placed in Library. Sde No. LT-745V 89.]

[The Deputy Chairman in the Chair] ANNOUNCEMENT RE: ARREST AND DETENTION OF SHRI YASHWANT SINHA, MEMBER, RAJYA SABHA

THE DEPUTY CHAIRMAN: Thi, is an announcement. I have to inform hon. Membev_s that the following communication dated the 5th Mirch. 1989 has been received from the Senior Superintendent of Police, Chandigarh;

"Shri Yashwant Sinha, Member. Parliament, has been arrested u/s 107/151 Cr. Procedure Code, for apprehension of breach of peace on 4-3-R9 at 3.30 P.M. i_n Police Station Central at Chandigarh."

(Interruptions)

Announcement re. urreu and

SHRI SUKOMAL SEN (West Bengal): I halve give_n notice of _a privilege motion against the Ministe_r of State fo_r finance. He has given a very wrong and misleading answer.

What has happened to that? May I know?

THE DEPUTY CHAIRMAN; It is under consideration. You will be informed about it.

SHRI SUKOMAL SEN: It is a very serious matter.

THE DEPUTY CHAIRMAN: I know.

SHR1 M. S. GURUPADASWAMY (Karnataka); Madam, it is a very-serious concerning the privilege of a Member of Parliament. Mr. Yashwant Sinha arrested by the Union Territory Police on the 4th at 4.30 p.m. And he was ke] i_n the police station for a number of hours—I a_m told, till 9 p.m. According to my'information, he was arrested for breaking section 144, and he was kept in police custody, • in police station, till 9 o'clock in the night. He is in Patiala Jail now. The information received was by the Lok Sabha. He is a Member of the Rajy,i Sabha. The Lok Sabha Secretariat ') : received the information rather very lat:-i am told, only today morning—and been passed on to the Rajya Sabha Secretariat from there. Second, he has not be i released He is a Membr of Parliament. The Parliament session is on. They co ild have taken bail from him if they wanted to. He should have been released. So the Police ha, committe^ double offence: O.ne, by holding him in police station fn - lone hour':, and not informing the Sahba Chairman of his arrest and

on, and in time. And he has been red to Patiala jail. He is still in : jail The session is on. and he has not been released even on bail. It is a verv matter. Tt is breach of privilege of a Member of Parliament.

I demand that the police official, who are responsible for his arrest and deten-

tio_n should be dismissed—not suspended. Action should be taken against the officials concerned fo_r derelictio_n of duty. Secondly, I demand his release immediately so that hemay function here as a Member of Parliament.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): Whe_n was the intimation received, and all that, because without that...

THE DEPUTY CHAIRMAN: Let them finish, and we will find out. Let them finish.

डा. बाप कालदाते (महाराष्ट्र) : उप-सभापति महोदया, यह पुलिस की लापर-वाही की ग्रत्यन्त गंभीर बात है, यह मैं मानवा हं । इसमें दो सवाल उठते हैं कि एक मैम्बर आफ पालियामेंट को प्राप गिरपतार करके कस्टडी में रखते हैं. साढे नौतक उनको यह नहीं क्ताया जाता है कि किस कारण ग्रापको गिरफ्तार किया है और न सिर्फ गिरफ्तार ही किया है बल्कि न उनको - मजिस्टेट के सामते ले गए ग्रीर न मजिस्ट्रेट को वहां- ब्लाया। यात के साढ़े दस बजे यह कहा गया कि ग्रापका रिमाण्ड विधा गया है और उसके बाद उनको वह परियाला ले भए। उनके साथ 111 लोन और थे। वह पटियाला गए दो बज रात में ग्रीर चार बजे वह जेल के ग्रंदर भए। चारकी भिरफ्तारी हुई ग्रीर पांच तक यहां खबर तक नहीं माई ? एक पालिया-मेंट मैम्बर के बारे में इतनी बड़ी लापर-वाही जो प्लीस अधिकारी करते हैं उन पर दो तरह की कार्यवाही होनी चाहिए। एक तो उन्होंने विशेष अधिकार का उल्लंघन किया है जो कि उन्होंने सदन को इसकी खबर नहीं दी है और दूसरी बाद यह जब संसद चल रही है उस समय मुझे समझ में नहीं ग्राता कि उनको भिरपंतार करने के बाद क्या जरूरत है कि दस तारीख लक उनका रिमाण्ड करें जब यहां पालियामेंट का संभान गुरू है। ऐसा कीन सा कानन या दफा उन्होंने भंग किया है जिसके लिए सरकार को और इन्देस्टीगेशन की अरूरत होती है?

[डा॰ वापू कालदाते]

चाहे तो वह स्वयं ले जा सकते थे मजिस्ट्रेट के सामने जो मजिस्ट्रेट सजा देते वह मान लेते । मैं इस राय का नहीं हूं कि उन को छोड़ हो देना चाहिए था लेकिन उनको रखना, मजिस्ट्रेट के सामने न ले जाना, दस दिन तक यहां सैंगन होते हुए भी उनको पटियाला जेल में भेज देना, इतनी लापर-वाही यह सदन नहीं बर्दाश्त करेगा किसी भी पालियामेंट के बारे में हो, ऐसा मैं मानता हूं । इसके लिए मेरी साफ, स्पष्ट मांग है कि इस अधिकारी को तुरन्त बर्बास्त किया जाए उसके ऊपर कार्यवाही की जाए, विशेष अधिकार समिति के सामने उसको बुलाया जाए।

बिल्कुल सिम्पल मामला था 25 तारीख से वहां एक सत्थाग्रह चल रहा है। 144 दफा का उल्लंघन करते हैं मैं कई दफा 144 में गिरफ्तार हमा है। या तो उसी शाम को छोड़ देते हैं या उसी समय मजिस्ट्रेट के सामने ले जाते हैं जो सजा होती है वह ले लेते हैं। शांदिनय काम करने वालों के खिलाफ सरकार का यह रवैया हमारी समझ में नहीं द्वाता? इसमे शांति नहीं होती, बल्कि इसमें ज्यादा श्रशांति हो जाएगी । गरीब लोगों का मतला, रेहडी वालों का मतला लेकर वहां के लोग काम करें, ब्राज ग्यारह सौ लोग गिरफ्तार हैं चण्डोगढ़ में और हरेक को दस-दस दिन का रिमाण्ड दे दिया है। किस कारण दिश है ? कोई ग्रातंकवादी कार्यवाही होतो मैं समझ भी सकता हं। जब रेहड़ी वालेका माल पुलिस वालेने जबदैस्ती उठा लिया, मार-पीट की यह अन्याय का काम पुलिस ने किया, इसके लिए वडां के गरीब लोग कहने के लिए गए कि यह गलत हो गया है, इसके लिए अगर मांतिमय इंग मेकोई करें तो उसको गिरंपदार करने की बाद समझ सकते हैं लेकिन उसके ऊपर रिमाण्ड करने की बात है और खासकर पालियामेंट के मैम्बर को उसका सदन होते हए भी दस दिन तक रिमाण्ड करने की बात बिल्कुल नहीं माननी चाहिए और सदन को एक राय से यह कहना अवश्यक है कि उनको

तुरन रिहा किना जाए और जिन अधि-कारियों ने यह कार्यवाही की है, उनके ऊपर कोई न कोई इलाज तुरन्द करें, यह मेरी आपके द्वारा सरकार से मांग है।

detention of Shri

Yashwant Sinha

SHRI KAMAL MORARKA (Rajasthan); Madam, I would like to say a word...

उपसमापित : अब श्रटल विहारी जी बोल रहे हैं जरा उनको बोलने दोजिए।

श्री ग्रटल बिहत्री वाजनेयी (मध्य प्रदेश): यह हमारे सदन के सदस्य से संबंधित है इसलिए गंमीर है भीर विशेषाधिकार को प्राकृष्ट करता है। इसरा पहल यह है कि चण्डीगढ केन्द्र शासित है। केन्द्र चण्डीगढ़ में होने वाली घटनाओं के लिए, पुलिस के व्यवहार के लिए सीधा उत्तर-दायी है। तीसरी बात यह है कि दफा 144 तोड़ने के झारोन में गिरमदारी तो समझ में अन्ती है, मनर रात के दस बजे लक थाने में बैठाकर रखना, मझे याद है कि हम लोग बंगनौर में एक डे गर्थ। मेरे साथ दरबार सिंह थे, मुध्दण्यवते थे। हमें रात तक थाने में रखा क्योंकि याने वालों को पता नहीं था कि हमें कहा लेजाना है। उसके बाद इपरजेंसी लगी थी। हमें इमरजेंसी के दौरान है से व्यवहार का समाना करना एडा था । मैं चिला में हं कि कहीं हम उबर ही तो नहीं जा रहे हैं ? दस बजे वस थाने में रखना **भीर** फिर पटियाला भेजना और दस नारीख तक रिभाण्य लेना, यह तो एक सबक सिखाने की बार है कि पार्तियामेंट का मैंस्बर आया है, चण्डीगढ़ में श्रान्दोलन कर रहा है। महोदया, अपर श्रान्दोलन श्रीर मामलों को लेकर होता है जना का ध्यान प्राधिक प्रथमों को श्रोर जाता है तो इसका तो स्वागत होना चाहिए, लेकिन आप जेल भेज सकते हैं और यशवस्त सिन्हा या उनके साथी जेल जाने से नहीं परते हैं। मनर, जेल भेजने का भीएक दरीका है। राटको दस बजे वक बिठाकर रखना और फिर दस नक रिमाण्ड लेना ? मजिस्ट्रेट के सामने क्यों

नहीं पेश किया गया? अगर आपको खबर देर से मिली है जो यह विशेषाधिकार के उल्लंघन का मामला है। हम चाहेंगे कि गह मंत्री यहां बैठे हए हैं, पता नहीं वे सुन रहे हैं या नहीं । मेरी आवाज सुनने के लिए भोंपू लगाना जरूरी नहीं है। यहां में हिन्दी में बोल रहा हूं और आप यंगेजी में अनवाद सन रहे हैं।

Announcement re arrest and

महोदया, में बाहंगा गृह मंत्री इसको साफ करें चौर थी यशवन्त सिन्हा और उनके साथियों को दलाल रिहा किया जानां चाहिए।

SHRI PARVATHANENI **UPENDRA** (Andhra Pradesh); Madam, it is a very serious matter. It should be taken mte of .not only by you but by the House also. It is not orily a question of the privileges ffects the dignity And every time it is taken very lightly. You remember, a a nimilar incident Happened about nine of the MPs wer3 affected. They were J the whole night. They were kept in the police station. The matter was neither reported to the House nor shown in the register a. arrested. And we had given a privilege motion. That was referred to the Privileges Committee and nothing is being happening. Therefore, Madam, this is a very -serious matter. It should be taken note of. Moreover, it happened in a Union Territory. And the Home Minister is here. I do not know whether there is :i system of such messages reaching the F/orfie Minister in time. Is ne be:r;g informed in time? It is a very serious tiling. Madam, we should not take it lightly. AT*.! I hope the Home Minisler will respond and clarify the position

SHRI SAMAR MUKHERIEE (West B< i,gal): Madam, I also add mv vi i\-e of protest and support the demand raised by Mr. Gurupadaswamy and others, immediately appropr ate action should be taken against tho^e officials who nave done this. This is not just one ea".e. Repeatedly this type of arrests. this type ofbehaviour is coming here There was a ca;e earlier also. The whole House supported the

demand that immediately that officer should be punished. Nothing has been done. This is our experience. We Marxists, we always tell that the Executive is more powerful than the Legislature. Here, everyday, it is being demonstrated, and before the Executive, Legislature is powerless. Simply we register our protests and no appropriate action is taken. That is why it should be taken very seriously.

detention of Shri

Yashwant Sinha

SHRI SUKOMAL SEN: Congress Members should also protest.

SHRI CHITTA BASU (West Bengal): Madam, we as Members do not want very, very extra-ordinatry privileges. But as Members of the Parliament we have also the right of raising certain issues, take part in democratic movements. Mr. Yashwant Sinha has been participating in a democratic form of movement. Earlier also we had been subject to this kind of humiliation. We were arrested in Meerut along with a number of Members who were visiting Meerut after that communal riot. And then we were taken forcibly to a place which they call a police ^tation. I do not know whether it was a police station. We were made to wait till 1 o'clock in the night. Then sorne officials came and told us that 'you were not arrested'. As a matter of fact, we were arrested. And they denied that were not being arrested. In this way, the Members of Parliament are being prevented from discharging their responsibility outside the House, and in this particular case inside the House, particularly when the Parliament is in session, Mr. Yashwant Sinha has been arrested and has been -subjected to that kind of humiliation. I hope that the House will take proper note of it. And it is clearly a breach of privilege on the part of the official concerned and the House should not allow him to go scot-free.

SHRI N. K. P. SALVE (Maharashtra): Madam, it is a matter of concern to us equally. Privileges of a Member of this House are our privileges, which ever Party he belong to. We must transcend all our predilections and affiliations when it cornes to our privileges. They must be zealously safeguarded. Madam, what is of concern to me ts that 144 offence is not such a serious offence that a Member of Parlia[Shri N.K.P. Salve]

Announcement re

arrest and

ment should be denied the right to attend the Parliament here. Secondly, the delay in intimation is unforgivable. However, I niiist make it clear that it is unfair io demand the dismissal of the officials immediately. "I hey mus' have an opportunity to explain why this has happened I h.tve no doubt in my mind and I want to repeat here that I Know tha top officials in poll t I know Mr. S. S. Ray, and they are not ihe ones whe will tolerate this kind of a thing. It i^ r.ct t one at their behest, It is not done at the behest of the Home Ministry. The system under which the police is working, I think there is something seriously lacking with it. Nonetheless, they must be asked to explain their demeanour visa-vis the detention of Mr. Sinha.

SHRT GHULAM RASOOL MATTO (Jammu and Kashmir): In the meantime he should be released.

SHRI N. K. P. SALVE: Yes, in the meantime he should be released. (*Interruptions*).

SOME HON. MEMBERS; Yes, we all associate with this.

SHRI P. N. SUKUL (Uttar Pradesh): He must be set free immediately.

SHRI KAMAL MORARKA; Madam, only one thing I want to add.

SHRI N. K. P. SALVE; Madam, it is the request of the House to the Home Minister to order his release immediate'iy. It is the only request that we can make, Madam.

SHRI KAMAL MORARKA: Madam, one point I want to add. (Interruptions)

THE DEPUTY CHAIRMAN; There is some information which h_e wants to give.

SHRf KAMAL MORARKA- Madam, Mr. Yashwant Sinha was taken to Patiala in a bus tn the middle of the night without any police escort and taking somebody to Patiala, which is a disturbed

area is a deliberate act of intimidation. Apart from section 144 being a very ordinary offence, if Chandigarh jail is full '.et him be sent anywhere else. But sending him to Patiala is an act of intimidation. Everybody knows that Patiala is a disturbed area and sending him in a bu_s without police escort is unthinkable.

SHR1 MURLIDHAR CHANDRA-KANT BHANDARE: Madam, thera can be no two opinions and the whole House associates itself with anything which concerns the breach of privilege of a Member. Ultimately we are here to discharge our duties fearlessly. Now, I have asked you to give us two informations. One is as to when did you receive tha information, which is very very important. If, per se there is a breach of privilege. T do not see why the action cannot be taken by this House immediately. Number iwo, I just fail to understand that when Chandigarh is still a Union territory if a man is guested in the Union territory of Candhigarh. how can he be carched off to Patiala or any other place. I think this is acting totally outside the law; md I would once again request, fortunately the hon. Home Minister is here and the hon. Minister of State for Home is ?!so here, them to look into this matter immediately. Mk. Yashwant Sinha is one oi the most responsible Members of this House and a very senior respected Member of this House. He is not given to indi things which are known to be in ar: o.n the wrong sid>e of the law. Therefore, protest is one thing. That has b'en accepted even the Father of the Nation. Therefore. I would request, while associating myself in condemning this action of the police, and I would appeal Home Minister to look into the natter immediately and let us know by 2 o'clock as to what the position is.

THE DEPUTY CHAIRMAN; The Home Minister is here present in the House. (Interruptions). The Home Minister is here and he has heard everybody who have shown their concern. The whole House has shown its concern and I hope they will inform the House.

SHRI N. K. P. SALVE: Both the Ministers are here, (interruptions).

157

THE DEPUTY CHAIRMAN; I have got the intimation and I will let you know. There is a telex message before me which was sent on the 5th March and it was reported. ..

AN. HON MEMBER: Received at what time?

THE DEPUTY CHAIRMAN; At one o'clo'.-k. At 1.08 hours. And then it says, it is addressed to the Hon. Speaker, Par liament House, and also to the Tion. Chairman, Rajya Sabha, Niw Delhi, from Chandigarh ... (Interruptions). Yes to both, perhap, because the telex is in the Lok Sabha. And this is the information Ι have read out which before That is the only information which is before me. And I hav, informed the House and it was received yesterday. As the House was not in session yesterday, it is being placed before you today.

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): Madam, I fully share the sentiments expressed by the hon. Members from both side, of the House and we have taken serious note of the information that you have just iiO\v given. Let me assure you this august House that the honour and privilege of the hon. Members of Parliament is always respected. But under the law, and the rules, certain action by the executive has to be taken. I will find out the facts and com; before the House.

THE DEPUTY CHAIRMAN; And why It does not appear in the bulletin, we will find out from the Rajya Sabha Secretariat, because the information was received yesterday.

Now Special Mentions.

SPECIAL MENTIONS

Shortage of Drinking Water in U.P.

श्री राम नरेश यादव (उत्तर प्रदेश): महोदया, मैं विशेष उल्लेख के मध्यम से सरकार का ध्यान आकर्षित करते

हुए यह कहना चाहुंगा कि इस समस्या का समाधान सरकार तत्काल हंद्र निकाले। उत्तर प्रदेश में 1 लाख 12 हजार 566 भावी में से एक दिहाई गांव पीने के पनो में बस्त हैं, उनमें पैय जल का वहत हो अभाव है । विशेष रूप से मैनपुरो जनपद के शिकोहा वाद विकास खण्ड और मदनपुर विकास खण्ड के सारे के सारे गावों में जिलने भी कूंए थे वह सन्दे सूख दर्दे हैं ग्रीर आंधे गीवों में तो करोब-करोब सूख चुके हैं। यदी स्थिति बगल के एटा, इटावा शौर श्रध्य जिले की भी है। यही नहां बंदेल उण्ड के सारे जिले वांदा, जालीन, नर्वानपुर, ललिनपुर, हमीरपुर यौर इलाहाबाद और मिर्जापुर में भी पानी का अप्रश्य हो भया है। बहुत से पांचों में जैमे शिकोहाबाद विकास खण्ड ग्रीर क्रिसील शिकोहाबाद में ब्रव्यासपूर, हरिया शीर स्खीपुर में, इस हरह के वीसियो गांवों में मैंने देखा कि नूंए सुख भये हैं, उनमें पानी महीं है । मैं स्वयं वही गया था, मैंने यह स्थिति देखी है । मैंने यह भी देखा कि वीसियों घड़े ल इन में अने हुये हैं, महिलायें दो-दो घंटे के बाद ग्राती हैं, कुंए में घड़ा डालती ं ता बुछ पत्नो निकलता है और क्षत्र भी इतना गंदा त्यामी होता है िक्ष पोने के लायक नहीं होता है । पूरे क्रामरा मण्डल, मैनपुरी के जिलों क्रीप्र इटावा तथा एटा की यह स्थिति हो भई है । सन् 1986 में इस समस्या के समाधान के लिए एक टेक्नोलोजी मिशन की स्थापना की गई थी छीर मारको योगना में इस बाह का उल्लेख किया भदा था कि 1990 के संद तक जितने भं, प्रोवास विजेश हैं, जहां पर पेय जल का अभाव है, ग्रामावप्रसा जिले .हैं, उनकी सनस्याओं का समाधान किया जाएकः । सन् 1986 में इस टेक्नोलोजी मिश्रत को स्थापना की गई थी, लेकिन आज य_{रु} फिशन बेंकार पड़ा **हुक**े है किसी काम या भहीं **रह**ाया है । .स्थिवि वैसी की वैसी बनी हुई है। एक तरफ तो यह स्थिति है और दूसरी तरक विचित्र स्थिति यह है कि इस तरक सरकार का ध्वान जाता ही नहीं